

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 43-43A of 2021

IN THE MATTER OF:

Digambar Anandrao Pingle

....Appellant

Vs.

Shrikant Madanlal Zawar & Ors.

....Respondents

Present:

**For Appellant: Mr. Gautam Singhal, Mr. Rajat Chaudhary,
Mr. Arshil Shah and Mr. Ankit Bhatnagar,
Advocates.**

**For Respondents: Mr. Ranjan Agarwal, Advocate for R-1.
Ms. Ranjana Roy Gawai, Mr. Pervinder and
Mr. Vineet Kumar, Advocates for R-2.
Mr. Akhil Sarathy, Ms. Prachi Kolambekar and
Mr. Kartik Malhotra, Advocates for R-3.
Mr. Brijesh Kumar Tamber, Advocate for R-4.
Ms. Garima Sharma, Advocate for R-5.**

O R D E R
(Virtual Mode)

26.02.2021: Such of the Respondents who have not filed Reply, should file their Replies within a week. Rejoinder, if any, may be filed by the Appellant within a week thereafter. Parties may file brief 'Written-Submissions' not more than three pages within two weeks. Copies of Judgments, on which parties want to refer and rely on, may also be filed.

List the Appeal 'For Admission (After Notice) Hearing' on **06th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md